

SHRI SRIKANTA JENA : Mr. Deputy-Speaker Sir, this is a serious matter and Government will look into it...*(Interruptions)*

MR. DEPUTY-SPEAKER : Let Mr. Pradhan have his say. Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : Please be seated. The Minister has given you the assurance.

(Interruptions)

SHRI SHRIKANTA JENA : Sir, if necessary, a team will be sent on the spot to see what is exactly happening and after getting the report, I assure you, the Government will look into this. *..(Interruptions)*

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Sir, what is this? He is saying they would send a team. There are already so many reports. They should immediately take action...*(Interruptions)*

MR. DEPUTY-SPEAKER : Now it's over please. Let him have his say.

[Translation]

SHRI ASHOK PRADHAN (Khurja) : NOIDA is a very large industrial complex in my constituency. The devastating rain on the 31st caused damaged to Kucha and pucca houses of more than 500 workers and jhuggi dwellers. Three days back the administration of NOIDA has promised that they would not be displaced till an alternative accommodation was found for them. But day before yesterday, when a torrential rain was lashing that area, he bulldozed the entire place and evicted all the residents from there. This arbitrary hurt many people who are now admitted in the hospitals. When I enquired from him about his action, he replied that it was an old commercial plot, whereas the fact is that the residents of the area have ration cards and their homes are included in the voters list. They have been residing in that place for the past 15 years. I demand from the Government to resettle them at a proper place and provide them all the facilities. The people have lost all their belongings including utensils. I want that the displaced persons should be duly compensated and the guilty officers should be prosecuted. The affairs of the NOIDA authority are in a mess and scandals involving thousands of rupees have been committed.

SHRIMATI PHOOLAN DEVI (Mirzapur) : Mr. Deputy Speaker, Sir, I would like to place the case of Fishermen. The fishermen settled on coastal areas are subjected to innumerable atrocities. The land given on lease by Government in grabbed or cornered by the big capitalists and then they sub let it to fishermen on instalments. I

would request the Government, through you sir, to grant lease deeds in the names of these fishermen.

Secondly, an hon. member had just now said that on the 7th fisherman would go on the 7th fishermen would go on strike. As the daughter of a fisherman I know that this is only means of livelihood of fishermen and if they are deprived of this livelihood they will be reduced to starvation level. I, therefore, request the Government to cancel the permits granted to foreign trawlers and secondly the lease deeds should be transferred in their names.

[English]

MR. DEPUTY SPEAKER : Now, Matters under Rule 377 Shri Bachi Singh Rawat 'Bachda'

[Translation]

MR. DEPUTY SPEAKER : Nearby 1 hour and 45 minutes have been taken up, Now please sit down.

(Interruptions)

MR. DEPUTY SPEAKER : I have already allowed two hours time and I cannot grant any more time.

MR. DEPUTY SPEAKER : Please allow him to speak. Why do you not listen to him?

(Interruptions)

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) : Sir, I want to raise a point of order.

MR. DEPUTY SPEAKER : How can you raise a point of order when no subject is under discussion. Under what raise you want to raise it?

(Interruptions)

MR. DEPUTY SPEAKER : I am not allowing you.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing is going on record.

*(Interruptions)**

[Translation]

MR. DEPUTY SPEAKER : I have already allowed two hours time in place of one hour.

SHRI S.P. JAISWAL (Varanasi) : It is the senior Members who monopolise the entire time but...

MR. DEPUTY SPEAKER : I permitted a junior Member Phoolan Devi to speak.

(Interruptions)

* Not recorded